

**Central Administrative Tribunal
Madras Bench**

MA 310/00732/2019 in & RA 24/2019 in OA 1155/2019

Dated Thursday the 28th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

1. G. Madheswaran
2. A. Srinivasan
3. M. Ashok Kumar
4. S. Jeevitha
5. G. Theporal
6. A.K. Poongodi
7. A. Nathiya
8. N. Rajavel Murugan
9. C. Vishnupriya
10. V. Ananthu
11. K. Jayaranjani
12. P. Gunaseelan
13. R. Vinothkumar
14. A. Ramamurthy
15. M. Mythili
16. M.R. Karthikeyan
17. R. Senthilkumar
18. C. Anandbabu
19. M. Veeramarthandan
20. S. Mekala
21. P. Senthilkumar
22. P. Brittan
23. R. Manimaran
24. P. Jothimani
25. S. Thiruvengadam

... Applicants

By Advocate M/s K. M. Ramesh

Vs.

1. Union of India
Rep. by the Secretary
Ministry of Communications
Department of Posts
Dak Bhavan, Sansad Marg
New Delhi – 110 001.

2. The Assistant Director General (SPN)
Ministry of Communications
Department of Posts
Dak Bhavan, Sansad Marg
New Delhi – 110 001.

3. The Chief Postmaster General
Tamil Nadu Circle
Anna Salai, Chennai – 600 002.

4. The Assistant Director (Rectt.)
O/o. the Chief Postmaster General
Tamil Nadu Circle
Anna Salai, Chennai – 600 002. ... Respondents

By Advocate **Mr. M. Kishore Kumar**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 732/2019 filed by the applicants in OA to condone the delay of 10 days in filing the RA is allowed.

2. The applicants in OA have filed this RA seeking review of the order dated 24.09.2019 passed by this Tribunal in OA 1155/2019.

3. When the matter came up for hearing, learned counsel for RA applicant submits that this Tribunal on 24.09.2019 ordered this OA as infructuous based on the inadvertent submission made by the Counsel for the Postal Department. He submits that the relief sought for in the OA has not become infructuous and seeks for the restoration of the OA.

4. Mr. M. Kishore Kumar takes notice for the respondents in the RA and agrees with the statement made by the learned counsel for the RA applicant.

5. In view of the submissions made by either side, the order passed by this Tribunal on 24.09.2019 stands reviewed. RA is allowed. OA is restored to file. Post the Original Application before Registrar for completion of pleadings and thereafter post before Bench on 04.02.2020.

(T. Jacob)
Member(A)
AS

28.11.2019

(P. Madhavan)
Member (J)